

hailstorm..... (*Interruptions*) The festival of Holi has not been celebrated there this year.. (*Interruptions*) The hon. Minister should make a statement. (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: May I request the hon. Members to resume their seats? Kindly resume your seats. Shri Rabi Ray ji to speak. (*Interruptions*)

MR. DEPUTY SPEAKER: Zero hour is over. Now we shall take up Papers to be laid on the Table.

13.01 hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual report of the Birds Jute and Exports Limited Calcutta for 1991-92 and Statement for delay in laying these papers etc.

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G.VENKAT SWAMY): I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Birds Jute and Exports Limited, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of a Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English

versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3531/93]

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions by the Government on the working of the Wool Research Association Thane, for the year 1991-92.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3532/93]

Notification under Companies Act, 1956 Annual Report and Review on the Working of the Indian Law Institute New Delhi for 1991-92 and Statement for Delay in laying these Papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to lay on the Table -

- (1) A copy of the Companies (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. G.S.R.924 (E) in Gazette of India dated the 14th December, 1992 under sub-section (3) of Section 641 of the Companies Act, 1956.

[Placed in Library. See. No. LT-3533/93.]

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1991-92 alongwith Audited

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Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Law Institute, New Delhi, for the year 1991-92.

- (3) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See. No. LT-3534/93.]

- (4) A copy of the Cost Accounting Records (Vanaspati) Amendment Rules, 1992 (Hindi and English versions) published in Notification No.C.S.R. 287 in Gazette of India dated the 20th June, 1992 under sub-section 642 of the Companies Act, 1956.

[Placed in Library. See. No. LT-3535/93.]

Report of the Comptroller and Audited General of India - Union Government (No.11 of 1992) (Commercial) Annual Report and Review on the working of the Hindustan Salts Ltd. Jaipur for 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMUKUL BALKRISHNA WASNIK): On Behalf of Shrimati Krishna Sahi. I beg to lay on the table -

- (1) A copy of the Report (Hindi and

English versions) of the Comptroller and Auditor General of India Union Government (No. 11 of 1992) (Commercial)- Cement Corporation of India Limited Under article 151 (1) of the Constitution.

[Placed in Library. See. No. LT-3536/93.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (a)(i) Statement regarding Review by the Government on the working of the Hindustan Salts Limited Jaipur, for the year 1991-92.

- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See. No. LT-3537/93.]

- (b)(i) Statement regarding Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1991-92.

- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1991-92 alongwith Audited Auditor Accounts and comments of the Comptroller General Thereon.

[Placed in Library. See. No. LT-3538/93.]

- (c)(i) Statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1991-92.

- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item No. (2) above.

[Placed in Library. See. No. LT-3538A/93.]

Notification under Administrative Tribunal Act. 1985.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK): On Behalf Of Shrimati Margaret Alva, I beg to lay on the Table a copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 1st February, 1993 under sub-section (1) of section 37 of the Administrative Tribunal Act, 1985.

[Placed in Library. See. No. LT-3539/93.]

Annual Report and Review of the working of the Regional Computer Centre, Chandigarh for 1991-92 and statement for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIA-

MENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASHNIK): On Behalf Of Shri P.R. Kumaramangalam I beg to lay on the Table -

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1991-92.
- (2) A statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See. No. LT-3540/93.]

13.02 hrs

FOREIGN EXCHANGE REGULATION (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): I beg to move for leave to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1973.

MR. DEPUTY SPEAKER: The question is :

"The leave be granted to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1973."

THE MOTION WAS ADOPTED

DR. ABRAR AHMED: I introduce the Bill.